

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 378 OF 2017

Dated: 11th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

SKS Ispat and Power Ltd.	...Appellant(s)
Vs.	
Chhattisgarh State Electricity Regulatory Commission & Anr.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Paramhans h/f
Mr. Ashish Anand Barnard

Counsel for the Respondent(s) : Mr. Ritesh Khare
Mr. Akhilesh for R-1

Mr. Apoorv Kurup
Mr. A.C. Boxipatro
Ms. Nidhi Mittal for R-2

ORDER

Learned counsel for the appellant seeks three weeks more time to file rejoinder. Time is granted. He may file the same along with IA on or before 02.11.2018 with advance copy to the other side, failing which, it shall be taken as nil.

List the matter on **20.11.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Ts/js